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State for Parliamentary Affairs to convey it to those people who have their roster duty to be in the House. The deliberations of this House are as important as of any House in the World. So, they should be here. They should feel happy if Members They should feel happy if Members would like to add that this in no way reflects on the presence of the junior Ministers, Ministers of State, because they all are in their own right very competent. Now, that is over

SHRI MENTAY PADMANABHAM: On the other hand we have great respect for them.

SHRI MOHAMMED AFZAL alian MEEM AFZAL (Uttar Pradesh): (Interruptions) **

THE DEPUTY CHAIRMAN I am not allowing anything. I have got motions for election. It is not going on record. Let me finish my business first. Please sit down. That is not the way you just get up. Your matter is not part of Mr. Abrar Ahmed's business or of the Business Advisory Committee. Do not connect You should know you have been a Members of this House long enough. You should know that any statement never comes as a part of he Business. It comes in a form other than that. I do not have announce it from here, but now since it is on record, you would be knowing it. Later on you can enquire.

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): I move the following Motion:—

"That in pursuance of the provisions contained in clause (j) of sub-section (4) of section 3, read

with sub-section (1) of section 4 of the All India Council for Technical Education Act, 1987 (52 of 1987), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the member of the House, to be a member of the All India Council for Technical Education.

The question was put and the motion was adopted

Motion for Election to the Council of the Indian Institute of Science,
Bangalore

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPIT. OF EDUCATION AND DEPTT. OF CULTURE) KUMARI SELIA): I move the following Motion:—

"That in pursaunce of the provisions contained in sso-clause (e) of clause 9.1 of the Scheme for the Administration and Management the Properties and Funds of the Indian /Institute of Science, Bangalore, read with Regulation of the Regulations of the Institute, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Council of Indian Institute of Science Bangalore for the quadrennium 1994-97,"

The Question was put and the motion was adopted.

Re. demand to condemn the act of a political party for showing disrespect to the Father of Nation Mahatma Gandhi.

श्री एस॰एस॰ अहसुवासिया (बिहार): महोदया, मैं आपके माध्यम से सदन में एक श्रहम मुद्दा उठाना चाहता हूं।

^{**}Not recorded.

Election to the राष्ट्रिपिता महात्मा गांधी का अपमान दिन-प्रति-दिन एक पर्टिक्यलर पालिटिकल पार्टी के फोरम से हो रहा था। दुर्भाग्य की बात है कि उस बी०जे०पी० ने जब दिल्ली में सरकार बनायी-ग्रगर वह यह वात पोलिटिकल फोरम या पोलिटिकल प्लेटफार्म से कहते तो एक बार कोई भी ब्रादमी कुछ सोचकर इस बात को छोड बेता । पर यहां के स्पीकर ने प्रेस कान्त्रेस में कहा कि हम महात्मा गांधी को राष्ट्रिपता नहीं मानते हैं और ना ही उन्हें राष्ट्रपिता बुलायेंगे, हम[े] उन्हें फादर आफे दि नेशन नहीं मानते हैं। यह दुर्भाग्य की बात है कि इतने वर्षों के बाद भी ग्राज भारतवर्ष में, महात्मा गांधी जैसा सपूत, जिसने इस देश को ग्राजादी दिलाने में इतनी बडी ग्रहम भूमिका निभायी, ग्राज उनके ऊपर एक प्रश्नेचिन्हें लगाया जा रहा है। उनकी तुलना किन लोगों से की जा रही है ? उन लोगों के साथ जिन्होंने नाथ राम गोडसे को प्रेरणा दी थी, महात्मा गांधी की हत्या करने के लिए । महोदया, इससे पहले गोपाल गोडसे ने शिवाजी पार्क के एक मीटिंग बलाकर वहां इसकी घोषणा की थी स्रौर हमने महाराष्ट्र संस्कार से मांग की थी, उस वात कि उस पर कानुनी कार्यवाही की जाय, उस पर किमिनल केस चलाया जाये। हम चाहते हैं कि हमारे देश के स्वतंत्रता संग्रास से जुड़े हुए लोग, जो हमारे लिए पूज्यनीय हैं, महात्मा गांधी हमारे लिए पुज्यनीय है **भौर दिल्ली में जहां पर उनकी ह**त्या हुई थी, ग्राज उसी शहर में जब उनको राज का ग्रधिकार मिला, वहां की सत्ता इनके पास ग्रामी तो ये ग्रगर ऐसा कहते हैं तो उससे बड़ी दुर्भाग्य पूर्ण बात स्रौर क्या हो सकती है ? मैं ग्रापके माध्यम से सदन से सांग करता हूं कि इसकी भर्त्सना होनी चाहिए ग्रौर उसको कंडेम किया जाना चाहिए भ्रीर भ्रगर जरूरत पड़े तो इस इश्यु पर—स्पीकर का स्रोहदा पाक और पवित्र ग्रोहदा होता है, यह पवित्र स्थान है। यह सदन उनको *

Motion for

महोदया, मैं इसकी गंभीर तौर पर श्रौर पुरजोर तोर पर फभर्त्सना करता हूं ग्रौर मांग करता हं कि पूरे मुल्क को इसकी भत्सेना करनी चाहिए । बी ज ज पी ब ने अपना गिरगीटी रंग अभी से दिखाना शरू कर दिया है।

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SHRI S. JAIPAL REDDY (Andbra Pradesh); Madam Denuty Chairman, I deem it my duty to associate myself with the views expressed by Shri S. S. Ahluwaliah, Madam, I do not want to refer to any particular individual. We have known it for sometime that BJP as a party does not look upon Mahatma Gandhi as the Father of the Nation. is not the statement of a particular person which concerns us. I should recall that Mr. Kalyan Singh as the Chief Minister of Uttar Pracesh made this statement repeatedly the face of protets from various sides of the society.

Madam, this title "the Father of the Nation' was conferred upon Mahatma Gandhi not by his implicit followers but by none other than Netaji Subhash Chandra Bose who had the highest respect for him, though he differed with him.

I do not know how BJP, whose ancestors never participated in the freedom struggle, could call Mahatma Gandhi names now. I think BJP if it considers itself as a part of democratic life of the country must revise its opinion on this question

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam I am on a point of information.

THE DEPUTY CHAIRMAN: What is your point of information?

SHRI VITHALRAO MADHAVRAO JADHAV: Madam, my point of information is that the brother of Mr. Nathu Ram Godse, Mr. Gopal Godse, has written one book Marathi—"GANDHI HATYA AUR MEIN—' in which he has defended the killing of Mathatma Gandhi (Interrnption)

SHRI H HANUMANTHAPPA (Karnataka) This book should be benned.

J. J. N. 1922 J. T.

^{*}Expunged as orderd by the Chair.

SHRI VITHALRAO MADHAVRAO JADHAV: The Government of Maharashtra has already banned that book. Since those people have come to power in Delhi, we cannot expect much from them. Basically, they are the enemies of Mahatma Gandhi and hereinafter in future, they will see to it that the names of Mahatma Gandhi, Jawaharlal Nerhu, Indira Gandhi and Rajiv Gandhi are listed in the history as black sheep. That is their strategy. Madam, I request that the (Interruption) ...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam Deputy Chairman, when the world is beginning to accept Mahatama Gandhi, and country after country is venerating him it is a matter of great shame for our country that in the country of his birth, the nation that he formed, in that there should be people who should speak like this. If this was an isolated matter, we could have afforded to ignore it, but what Mr. Ahluwalia brought forth is not an isolated matter. In this House, in February, I brought to your notice that Ashok Shingal of the Vishwa Hindu Parishad in a speech in Madras had said that Mahatma Gandhi was a * of the British and, in fact, *

This was brought by me in this House It is a part of the record. Now such things are happening and it is with a deliberate purpose. The purpose of denigrating Mahatma Gandhi is, in fact, not only to denigrate the nation but also to create an environment for violence. And it is done by people who have not had anything to do with any struggle in

*Expunged as ordered by the Chair. Gandhiji was**

this country. They were police info mers in 1942, for that also, document are availabe. In 1975, during the emergency they wrote apology letters to the Government and came out a the jail. Those people today are denigrating Mahatma Gandhi. It is matter which the Government should take very seriously and through the Doordarshan and other media expositions to that the people get fully educated on this

श्रीमती बीणा वर्मा (मध्य प्रदेश) : महोदया, ऋपने जैसा खुद चेयर से कहा कि कुछ दिन पूर्व यह सर्वसम्मति से हुई थी, सबकी सहमति हुई थी कि दूरदर्शन समाचारों से पहले जबकि डा० भीमराव ग्रम्बेडकर ग्रौर महर्षि श्ररविन्द के स्टेच्यू दिखाये जाते हैं, महात्मा गांधी के स्टेचू की भी प्रोजेक्ट किया जायेगा। लेकिन दूरदर्शन सामचारों में या संसद समाचारों में यह ग्रभी तक नहीं लिया गया है। इस पर भी आपको एक रूलिंग देनी चाहिए कि संसद में सर्वसम्मति से यह सहमति हुई थी । ग्राज जबिक हम महात्मा गांधी जीके निरादर के प्रति चिता व्यक्त कर रहे हैं तो यह सर्वसम्मित से अरापको स्नादेश देना चाहिए कि फोरन इसको दिखाना भुरू किया जाए। धन्यवाद ।

श्रीमती उमिला चिमनभाई (गुजरात) : मैडम, एक श्रीर बात कहनी है, एक मिनट के लिए । बीब्जेब्पीब, शिव सैना, श्रार० एस० एस०, विश्व हिंदू-परिषद की क्रोर से रेगुलर कैम्पेनिंगचल रही है। यंग जैनरेशन के माइंड्स में उनके ट्रेनिंग **कैम्पस** में यह बात समझाई जाती है कि Gandhiji was** और जो यहां बताया गोडसे जी का लिटरेचर है वह सब लिट्रेचर इलैंक्शन के समय गुजरात में ही नहीं मैंने उत्तर प्रदेश में भी देखा है। घर-घर वोटर्स को बांटा गया। यह सब रोकनाचाहिए, नहीं तो बहुत गलत हमारे यहां एटमोस्फियर हो रहा है । सीरियसली इसके बारे में सोचा जाए । नहीं तो यह खतरनाक एक्टिबीटी उन लोगों की हैं। इसको किसी भी तरह से बैन करना चाहिए।

^{*}Not recorded.

^{**}Expunged as ordered by the Chair,

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THE DEPUTY CHAIRMAN: Now how many people are there? The whole House. ... (Interpuptions)...
We have got other business also. The whole House is associated... (Interpuptions)...

SHRI DINESHBHAI TRIVEDI (Gujrat):*

THE DEPUTY CHAIRMAN: No, I am not allowing it. I am not allowing it. I am not allowing it. It won't go on record.

SHRI DINESHBHAI TRIVEDI:*

THE DEPUTY CHAIRMAN: I am not allowing it. Wait a minute I am not allowing it. Please sit down. ... (Interruption) ... I am not allowing it. I am not allowing it. ... (Interruption) ... (Please, I am not allowing it. Sit down. ... (Interruptions) ... Sit down. ... (Interruption) ... I am not allowing it. Can't you hear me? ... (Interruption) ... Yes, it is my prerogative. I have got certain reasons, I have got certain prerogative which I am using.

SHRI DINESHBHAI TRIVEDI: *

THE DEPUTY CHAIRMAN: I am not allowing any matter of any Assembly on the floor of this House. I will not.

SHRI DINESHBHAI TRIVEDI: Rightly so. It is rightly so.

THE DEPUTY CHAIRMAN: I am not allowing...(Intrruption)...Don't argue.

SHRI DINESHBHAI TRIVEDI I Im talking about non-violence....

quit. (Interruptions)... now, that matter is over... (Interruption)... I won't permit. Even on a good subject there is always a controversy. Nobody wants to discuss even things about the Father of the Nation in a peaceful atmosphere.

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SHRI DINESHBHAI TRIVEDI: Maam, I am talking bout non-violence. (Interruption)...

THE DEPUTY CHAIRMAN: Don't argue (Interruption). Please sit down (Interruption)...

SHRI DINESHBHAI TRIVEDI. You are casting aspersions on me. I cannot keep quiet. I am talking about non-violence. Madam.

मैडन, मैं ज्यादान बोलकर सकूर्लर से कोट कर रहा हूं। यह "के" ब्रांच, पतानहीं किसे बना दिया है।

Special Branch (I)—for what T, I do not know, 'Intelligence' may be—C.I.D., Bombay, Office of the Commissioner of Police, Greater Bombay, dated 2nd December, 1993.

"Whereas I the Commissioner of Police, Greater Bombay, am satisfled that it is necessary in the interest of public safety/tranquillity to Postal articles intercent addressed to or emanating from the persons hereinafter mentioned Now there. force, in exercise of the Dowers conferred by section 26(I) Indian Post Office Act, 1898 (VI of 1898), read with Government Notification in the Home Department (Political) No. S.D. 1303 dated the 6th April 1942 I direct that all Postal articles of any description, to wit, a post card, letter, packet or any package whether registered or unregistered in the course of train. mission by post received in the limits of the Greater Bombay addre-OF emanating to any name clo Janahakti Hall, Globe Mil Passage Road, Opposite Century Mill. Worli Bombay 400013 be detained and delivered to the Deputy Commissioner of Special Branch (I), CID, Burnbay."

Madam, the Janshakti Hall is the CPI(M) State Committee Office, Burnbay, District Committee Office, our vouth organisation, student organisation, trade unions, all these offices

^{*}Not recorded.

Election to the are located here and also the Relief Committee formed by the students and youth of Maharashtra office here. During the December-January riots I staved there. My local address while at Bombay is this office. Now this circular says, any name, including

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उस समय भी जब यहां बरसी मनाने की बात हो एहीं थी दंगे के बारे में, बंबई के दंगे के बारे में , तो में वहां था। हमारा एड्रेस है। इस सकुलर में कहा जा रहा है-

"This order which is in continuation of my previous C.O. No. 21 B 1993 dated 25-5-93 should remain in force for a period of six months with effect from 24-11-93."

मतलब, यह बल रहा या और यह चलता रहेगाः। मैं यह कहनाः चाहता है, मैडम, हमारा देश लोकतानिक है । यहाँ पर पोलिटिकल पार्टीज अपने-अपने प्रोग्राम त्रागेनाइज करती है। हमारी पार्टी पर बैन नहीं है, कई बार बैन कर चके हैं हमारी पार्टी को । जब वर्बई में फसाद हो रहा था, जब बंबई में ब्लास्ट जब बंबई में इनसेनिधि थी. तो जनवरी के फसाइट के समय वहीं रहकर हमने देखा, कहीं ग्रेगर सेनिटि थी तो वह जनशक्ति भवन में थी, असाद के खिलाफ । **ग्रभी जब पीपुल टिंबनल बना बबई** में श्रीर उस टिबनल के एक जज, जो बंबई हाईकोर्टःके थें,ंंजन्होंने राय दी है कि सीवपी ब्याईव, सीव्यो व्यम ब्रीर लाल झंडे के भ्रलाचा दूसरी कोई पोलिटिकल पार्टी नहीं थीं, जी फँसाद के बक्त फसाद रोकने के बारे में कोई कुछ बात कर रही थी हिस्मत करके । जो लोग फसाद कर रहे/हैं, जो लोग बाहर से हमारे यहां बम ला रहे हैं, जो लोग ब्लास्ट ंकरवा रहे हैं, जो लोग खले ग्राम वहां बंबई शहरे में महात्मा गांधी के नाम पर गालिया दे रहे हैं, उनके बार में कोई कदम ्सरकार नहीं दुड़ा सकती और पुलिस कसीयनस्तमह्नुकहते हैं । जो हमारी पार्टी - डेमोऋटिक क्षिक्तिःसे देड युनियन अर्थनाइज कर सकती है, स्टूडेन्टस को ग्रागेनाइज

कर सकती है, उसकी ह $^-$ चींज इटरसेंप्ट होती है ।

मैडम, वह सरकार कहेगी कि पोस्टल बम वगैरह ग्राता है, उसकी रोकथाम करने के लिए किया है, लेकिन इन्कल्युडिंग पोस्ट-कार्ड हो या कोई भी मैटेरियल हो. जो हमारे वहां सांसद है, विधायक हैं, उनके बारे में यह होता है। यह तो पोस्ट-ब्राफिस के बारे में है ब्रौर इस सकलर के नीचे यह है, जो सीनियर स्प्रिटेडेंट ब्राफ पोस्ट भ्राफिस, बंबई सिटी वैस्ट डिवीजन ने रिसकलेट किया लोकल पोस्ट ग्राफिसज को. कि इस तरह से कोई समान ग्राए तो उसको जप्त करना पडेगा ग्रौर डिप्टी कमीश्वर के पास भेजना पडेगा।

मैडम, मैं सरकार से मालूम करना चाहता ह कि महाराष्ट्र हुकुमत को क्या यह ब्रिंखितयार है ? पोस्ट ब्राफिसेज की क्या यह ग्रस्तियार है कि 1942 में जब पोलिटिक्ल पार्टीज "भारत छोडो म्रादोशलन" दिल्ली में चला रही थी तो उस कानन न्निटिस गदर्नसेंट ने लाग किया था उसको फिर से इस्तेमाल कियो जाए? क्या सरकार इसको फिर से इस्तेमाल कर रही है और वह सी पी० ब्राई॰ के खिलाफ, ट्रेंड युनियन के खिलाफ, स्टडेन्टस यथ स्रागेनाइजेशन के खिलाफ ? हमारा यह सवाल इसलिए सामने श्राया, जब हमने पोस्ट श्राफिस के छानबीन की हमने स्टडेंट यथ रिलीफ कमैटी बनाई, जिसने परे देश से they distribute it throughout Guparat. It is a huge business. They make millions of rupees on it and no tax is paid because this is all clandestine business. Why has the Government permitted it? The House may also recall that one-and-a-half years back, our ex-Member, Shri Racof Valiullah was killed by a liquor-gang man. But till this date, the murderers of Shri Racof Vallullah have not been brought to book because these illicit maufacturers have a nexus with politicians and certain officials. And, sometimes, the politicians are even afraid to speak out the truth because their fear is if shri Racof Valrullah, who was a Member of Parilament and GPCC Secretary, could be killed and the murderers could go scot-free, what would happen to them. Therefore, I would like to know whether the Home Ministry and the other connected nistries would convene a meeting sort out the issue. Prohibition is a good thing. Consuming liquor is bad. But when you try to prohibit it through law gives rise to greater evils. That is what is happening in other States also. Especially. Gujarat, the law and other problem is worsening and riots erunt quite often because of the illicit liquor manufacturers. There is also a feeling that the politicians are interested in continuing with the prohibition policy as these illicit liquor manufacturers provide money to them and carry on with their activities. Madam it is a very serious problem which has to be curtailed.

THE DEPUTY CHAIRMAN: Shri Giri Prasad... (Interruptions)

उपसभापति : : श्री गिरि प्रसाद ।

श्री भूपेन्द्र सिंह मान (नामनिर्देसित): मैडम, , मुझे भी ।

उपसभापति : नहीं,नहीं, ग्रभी ग्रापका नाम नहीं है इसमें । श्री गिरि प्रसाद । जब ग्राएगा तो बोलने दंगी ।

श्री भूपेन्द्र सिंह मान : मेरा डिले हो रहा है।

उपसमापित: सभी का डिले हो रहा है, ग्राप ही का डिले नहीं हो रहा है। सारे हाऊस का काम डिले हो रहा रहा है।। क्या कर सकते हैं?

श्री भूपेन्द्र सिंह मान: इसीलिए मैडम, मैं यह कह रहा हूं कि पंजाब में रोज यह खबरें आ रही हैं कि (व्यवस्थान)

उपसमापति : यह तरीका सही नहीं है; । रिकर्ड पर नहीं जाएगा । श्रो भूपेन्द्र सिंह मान*:

उपसमापित : आप क्या मैं सबको इजाजत दुगी जिसके नाम हैं । सारी बिजनेस डिलें हो रहीं हैं । आप हाऊस में हैं, आप देख रहे हैं । यह गवर्नमेंट बिजनेस भी डिले हो रही है । उन्हें बोलने दीजिए । बठ जाइयें ।

SPECIAL MENTIONS

Demand for Remunerative Prices for Silk Cocoons

SHRI N. GIRI PRASAD (Andhra Pradesh): Thank you very much Madam. I would like to bring to the attention of the Government a serious matter arising out of the indiscriminate import of raw silk into country. You know, Madam, that in country mulberry-based yarn is being produced. Now we are just making a beginning. In our country almost six million families are employed in this agro-based dustry and agriculture. Sericulture is just now developing. Of course, Karnataka occupies the first place having 60% of the total acreage. Andhra Pradesh also is coming up very fast. Recently I read in the newspapers that the Doon Vallev Hardwar and Saharanpur district in Uttar Pradesh are coming up very fast in the production of raw silk. In Maharashtra and Tamil Nadu also, plantations are grown. Now. there is a vast and unlimited scope for growing mulberry and producing silk yarn. There is also a National Sericulture Project being aided by World Bank and Swiss Development Co-operation In this agriculture and also in this trade, people belonging the Scheduled Castes and Scheduled Tribes, the backward classes including their women and children

[&]quot;Not recorded.